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(e) if so, the aclion proposed to be taken in terms of parts (a) to (c) above?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The National Commission for Women has suggested certain amendments in the Dowry Prohibition Act. It has recommended that the dowry taker as well as the abettor should be punished for the offence but the dowry giver should be excluded. A person giving dowry is, in truth, a victim of the dowry system. According to information available, the Commission has not specifically suggested framing of laws to ban remarriage of those men whose wives had been burnt for dowry. Further, no suggestion from the Commission observing 1999 as Dowryless year, has been received.

(d) and (e) The review of laws is an ongoing process and due consideration is given to the proposals received from the National Commission for Women and other quarters. The Government is committed to remove the stigma of dowry and other social evils in the society. The Government is alive to the needs of the changing society and has been continuously modifying and amending the existing laws with a view to making them more effective.

Apart from legal reforms, the Central Government has, from time to time, been writing to the State Governments stressing the need to take preventive, punitive and rehabilitative measures in connection with crime against women. The measures suggested by the Central Government include, inter alia, appointment of Dowry Prohibition Officers, setting up of Women Cell in police stations, wider recruitment of women police officers and gender sensitisation training to police personnel, etc.

## **Involvement of Terrorists in Hawala Scam**

794. SHRI KULDIP NAYYAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the hawala scam came to light during a raid on the places of terrorists:
- (b) if so, what action has been taken against the terrorists; and
- (c) whether the courts took any notice of terrorists' aspect?

THE MINISTER OF HOME AFFAIRS (SHRIL.K. ADVANI): (a) to (c)No, Sir. Itmay, however, be mentioned that during the course

of investigation of a terrorist funding case where the Hawala channel was adopted for funding the terrorists of Jammu and Kashmir, some diaries and files containing details of various receipts and disbursements were recovered.

After the completion of investigation of the said case, five persons, namely, Ashfaque Hussain Lone, Shahabuddin Ghauri, Mohd. Yusuf Shah, Mohd. Ahsan Dar and Dr. Mohd. Ayub Thakur, who were found connected with the terrorist activities, were chargesheeted on 23.3.1992 in the Designated Court, Delhi.

The Court took cognizance of the chargesheet and the case is now under trial.

## Rajiv-Longowal Accord

795. SHRI KARTAR SINGH DUGGAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present status of Rajiv-Longowal Accord:
- (b) the components of the Accord which have been implemented and with what results; and
  - (c) what are its future prospects?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Rajiv-Longowal Accord included 11 items, out of which 8 items have been implemented and the remaining 3 items which are still to be implemented are:

- (1) All India Gurudwaras Act.
- (2) Territorial Claim; and
- (3) Sharing of River Waters.
- (b) A statement indicating the components of the Accord which have been implemented along with the results is enclosed, [see below]
- (c) The Government of India is fully committed to implement the pending clauses of the Rajiv-Longowal Accord and to strive for a comprehensive settlement of all outstanding issues. Sincere efforts are continuing to find a common acceptable solution to the outstanding issues relating to Territorial Claims and Sharing of River waters in consultation with the concerned State Governments. As regards enactment of All India Gurudwara Bill, it may be mentioned that the same requires in-depth study from the constitutional and legal aspects and also requires consultation with State/Union Territory Governments and other concerned parties. The matter is still in process.

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## Statement

Components of the Accord which have been implemented

## MINISTRY OF HOME AFFAIRS (IS-D.I)

 $Position \ in \ Regard \ to \ Implementation \ of \ the \ Memorandum \ of \ Settlement \ of \ Various \ Punjab \\ Issues$ 

Item No.	Text of the Item	Action taken/to be taken	
1.	Compensation to	The Punjab Government had intimated that it had	
	innocent persons killed. (MHA)	taken action to make exgratia payment to the kins of those killed in incidents of mob violence, action by security forces or by terrorists or in agitations. Relief was also being paid for the loss of moveable and immoveable property.	
		(This item stands implemented).	
2.	Army Recruitment	Ministry of Defence who were addressed in the	
	(Min. of Defence)	matter, informed that all able-bodied citizens of the country irrespective of caste or creed, continue to have the right to enrol in the Army on basis of merit and suitability.	
		For administrative reasons, immediately after the mutiny following the Operation Blue Star the recruitment only to the Sikh Regiment had been suspended, but was revoked in December, 1984. Recruitment of Sikhs into all arms and services other than the Sikh Regiment continued throughout and was never stopped. In fact, recruitment of Sikhs in the Army has been much higher than their numerical proportion.	
		(This item stands implemented).	
3.	Inquiry into	A notification extending the jurisdiction of Shri	
	November incidents (MHA)	Justice Ranganath Mishra Commission to cover the disturbances at Chas (Bokaro) Teh. and Kanpur had been issued. The Commission had submitted its Report on 22-8-86 and the same was laid in Parliament on 23-2-1987.	
		(This item stands implemented).	
4.	Rehabilitation of those discharged from the Army. (Min. of Defence)	In a press release dated 17th August, 1985 (PIB Defence Wing), Government had clarified the position regarding action against army personnel following Army action in the Golden Temple, Amritsar. 900 persons who had been tried and given minor punishment, were rehabilitated within the Army. As stated in the press release, 237 discharged personnel were to be recruised into the Defence Security Crops.	

Item No.	Text of the Item	Action taken/to be taken		
		Out of these 237 personnel, 211 persons had been		
		enrolled and despatched to the Training Centre. The break-up of 237 discharged personnel is as follows:-		
		(i) No. of candidates to be enrolled 237		
		(ii) No. of candidates not reported		
		(iii) Medically unfit 12		
		(iv) Medically Boarded out by hospital		
		authorities2		
		(v) No. of candidates finally reinstated 211		
		(This item stands implemented)		
5.	Disposal of	(i) Notification declaring the State of Punjab and		
	Pending cases (MHA)	Chandigarh (UT) as disturbed areas under the Armed Forces (Punjab and Chandigarh) Special Powers Act, 1983 had been rescinded on 24th July, 1985.		
		(ii) The Terrorist Affected Areas Special Courts		
		Act, 1984 has been amended. (This item stands implemented).		
6.	Centre-Slate	On receipt of a request from the Sarkaria		
	Relations.	Commission, for making available to the Commission		
	(MHA)	"a copy of the portion relevant to the Centre-State relations in the Anandpur Sahib Resolution" a reply		
		to the Commission on Centre-State Relations was sent		
		on 21-11-85. The Commission had submitted its report		
7	Dannagantation	on 27-10-1987. (Thus, this item stands implemented).		
7.	Representation of Minorities.	The Prime Minister had addressed the Chief		
	(M/o Welfare)	Ministers of States on the issue.		
8.	Promotion of	Apart from requesting the various concerned		
	Punjabi-Language.	Ministries and State Govts, to take steps for promotion		
	(M/o Human Resource Development)	of Punjabi Language, the Ministry of Human Resource Development has taken a number of steps. These		
	Development)	include:—		
		(i) The University Grants Commission has been		
		requested to send a team of experts to visit various universities in Punjab to consider the possibility		
		of providing special financial assistance to		
		departments of Punjabi language. The matter has		
		been considered by the Commission and it has		
		been decided that the Universities in Punjab be		
		requested to include the needs of the departments of Punjabi. Punjab be requested to include the		
		needs of the departments of Punjabi in their 7th		
		Plan proposal for the consideration of the Visiting Committee.		

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87	Written Answers	[RAJYA SABHA]	to Unstarred Questions	88
Item No.	Text of the Item	Action taken/to be taken		
		(ii) The Ministry of Human Resource Development		
		has already provided financial assistance to the tune of Rs. 79.69 lakhs to the State Govt, of Punjab for the preparation and production of university level textbooks in Punjabi language.  The total assistance under this programme is restricted to Rs. 1 crore to each State, participating in the programme.		
		Human tl follo	partment of Culture of the Minis Resource Development had info nat the Sahitya Academi has take wing measures for the propagat- inguage:—	ormed en the
		include Chonv	than 60 publications in Punjabi ian Punjabi Kahaniyan, Aj Di Pu e been brought out.	
			onographs on the well-known Pu onalities have been brought out.	unjabi
		(iv) The pr manuscript	e National Book Trust has taken iority basis the publication of Puss. According to the information, the Trust has already brought of	unjabi made

books in Punjabi.

For the propagation of Punjabi Language, a Punjabi
Academy already exists in Delhi. The Education
Secretaries of Himachal Pradesh, Rajasthan, Haryana,
J&K were requested to set up similar academies in
their States. In view of the fact that these States contain
a sizeable number of Punjabi speaking people.

The Dy. Commissioner for Linguistic minorities had invited the attention of the Govts, of Haryana. Himachal Pradesh, J&K.M.P., Maharashtra, Rajasthan, U.P. and UT of Delhi & Chandigarh for taking suitable steps to make adequate provision for teaching of Punjabi language at the primary stage to the children whose mother tongue is Punjabi. This was done in light of Art. 350 of the Constitution which makes it obligatory on the part of the State Govts, and local authorities within them to make adequate provision for providing instruction at the primary stage through the mother tongue of the linguistic minorities. On the basis of the information received, the D.C. had intimated that sufficient provision has been made by the Govts, of U.P. & J&K in this regard. (This item stands implemented).